## COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 115 OF 2018 & IA NO. 302 OF 2018

Dated: 3<sup>rd</sup> July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kanan Devan Hills Plantations Company Private Limited .... Appellant(s)

**Versus** 

Kerala State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. P. V. Dinesh

Ms. Arushi Singh for R-2

## **ORDER**

The learned counsel, Mr. Atul Shankar Vinod, appearing for the Appellant submitted that the learned counsel, who is leading in this matter for the Appellant, is in some personal difficulty to appear before this Tribunal today. Therefore, he requested that a short adjournment in this matter may kindly be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List this matter for hearing on <u>20.07.2018</u>, as requested.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member